

1	2	3	4	5	6	7	8
3.	Bank of Maharashtra	749	60	5971	2692	13	8.49
4.	Central Bank of India	1305	400	19752	8903	(-74)	2.63
5.	Dena Bank	147	130	6476	3402	52	8.27
6.	Union Bank of India	338	899	17892	8681	80	9.50

[Translation]

### Misuse of Facilities by Trade and Industry

2225. SHRI JAI PRAKASH (Hardoi) : Will the Minister of COMMERCE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Misuse of facilities is holding up pace of reforms; Ramaiah" appearing in the 'Times of India' dated August 10, 1996;

(b) if so, the details of misuse of facilities by the trade and industry sector; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Yes, Sir.

(b) Some complaints have been received alleging misuse of the Value Based Advance Licensing Scheme. These complaints relate to over-invoicing and misdeclaration of value, duty export related frauds, and bonafides of the exporters. Certain cases of violation of the gold/silver Jewellery articles export promotion and replenishment scheme have also been reported.

(c) A number of steps have been taken to prevent the misuse of the Value Based Advance Licence during the last 3 years. These include (i) fine tuning of the operation of the VBAL Scheme based on standard input-output norms only; (ii) mandatory imposition of export obligation both in quantity and value terms in VBAL; (iii) increasing the number of import items in the Sensitive List which are subject to quantity, or quantity and value restrictions under Value Based Licences; (iv) making the Scheme inapplicable to certain sectors, like silk; (v) stopping operations of specified categories of VBAL; (vi) issue of comprehensive instructions on 6.3.1995 for checking over-valuation of exports under VBAL; and (vii) to overcome the problems of non-reversal of MODVAT prior to export, Under the Scheme, exporters are required to pay Additional Customs Duty at the time of import with effect from 1.4.1995, subject to adjustment at a later stage. The procedure for verification of the availment of MODVAT in respect of inputs used for manufacture of export products has also been streamlined. The Deptt. of Revenue has also issued a Circular on 19.4.1996 under which the field formations have been directed to refer the cases of inflated licences to the DGFT.

As regards gold jewellery cases, the Govt. have constituted an Inter-Ministrial Group under the Chairmanship of Commissioner of Customs, Delhi, to take coordinated action against defaulting exporters of gold jewellery.

[English]

### Collaboration with Germany

2226. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of INDUSTRY be pleased to state :

(a) whether Federal Republic of Germany has recently extended its co-operation to meet changing demands of the industry in India regarding vocational training system by granting DM 15 million (Rs. 36 crore);

(b) whether the Union Government have taken any decision regarding collaboration with Germany in different fields; and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) At the last annual Indo-German Negotiations on Development Cooperation held in Germany from 2-5 September, 1996, both sides agreed to further increase cooperation in the field of vocational training. Out of the funds for technical commitments amounting to DM 11 million for projects relating to vocational training. Prior to this, there was commitment for DM 4 million towards preparation of instructional material for improvement in the standards of training in ITIs, in the industries and the establishments implementing apprenticeship training scheme in Central Instructional Media Institute, (CIMI), Madras.

(b) and (c). The sectoral breakup of technology and investment areas of German companies approved by the Government of India from 1.8.1991 to 31.8.1996 are: Metallurgical Industry (36.23%), Transportation (12.58%), Telecommunication (9.87%), Fuels (8.32%), Electrical Equipment (7.12%) and others (25.88%).

### Foreign Investment

2227. SHRI TARIQ ANWAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have liberalised the parameters covering foreign investment proposals; and

(b) if so, the details thereof?